

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 1493  
TO BE ANSWERED ON 07/12/2021**

**RULES AND CODES REGULATION FOR TELEVISION**

**1493. SHRI NARENDRA KUMAR:**

Will the Minister of INFORMATION & BROADCASTING

be pleased to state:

- (a) the details of the rules and codes regulating the telecast of programs and advertisements on television;
- (b) the steps taken by the Government regarding violation of the said rules and codes by television channels along with the conditions on which the Government has powers to ban such channels in case of violation; and
- (c) the details of the action taken by the Government against the channels showing programs based on obscenity and violence during the last three years?

**ANSWER**

**MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER  
OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)**

**(a): All programmes and advertisements telecast on TV channels are required to adhere to the Programme Code and Advertising Code laid down under the Cable Television Network (Regulation) Act, 1995 and the Rules framed thereunder.**

**(b) & (c): The Government takes appropriate action in cases where violation of the Codes is established, by way of issue of advisory, warning, apology scroll and off-air orders. Since, 2018, such action has been taken in 139 cases including on content related to obscenity and violence. The Central Government has also notified Cable Television Networks (Amendment) Rules, 2021 vide Notification No. GSR 416(E) dated 17.06.2021 thereby establishing a statutory mechanism for redressal of grievances/ complaints of citizens relating to violation of Programme and Advertising Codes.**

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